

Central Administrative Tribunal
Principal Bench

RA 377/2000
in
OA 2345/1998

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New Delhi this the 2/12/00 day of December, 2000

Hon'ble Shri Kuldip Singh, Member (J).
Hon'ble Smt. Shanta Shastry, Member (A).

Matin Ahmed,
son of Shri Rafiq Ahmed,
R/o 1734, Rodhgiran, Lal Quam, 600
Delhi-6. ... Review Applicant.

Versus

1. Lt. Governor,
through the Chief Secretary,
Government of NCT,
5, Sham Nath Marg,
Delhi.
2. Director of Education,
Government of NCT,
Old Secretariat,
Delhi. ... Respondents.

O R D E R (By circulation)

Hon'ble Shri Kuldip Singh, Member (J).

This Review Application has been filed to review
the order of the Tribunal dated 10.8.2000 in
O.A. 2345/1998.

2. On perusal of the grounds taken in the
Review Application, it is seen that none of the grounds
falls within the provisions of Order 47 Rule 1 CPC read
with Section 22(3)(f) of the Administrative Tribunal's
Act, 1985. It is settled law that Review Application
cannot be used as an instrument of appeal or to reargue
the case on the ground that the Tribunal's view dated
10.8.2000 is not correct. In the facts and circumstances
of the case, as there is no error apparent on the face of
the records or any other sufficient reason to allow the

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Review Application, RA 377/2000 is rejected.

Shanta
(Mrs. Shanta Shastri)
Member (A)

Kuldip Singh
(Kuldip Singh)
Member (B)

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